

PM National Dialysis Programme and implementation of National Quality Assurance Framework.

Further, Section 25 of the RPwD Act, 2016 provides for priority in attendance and treatment of persons with disabilities.

Reservations in social welfare schemes for differently-abled

†2861. SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI SAMPATIYA UIKEY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is no provision in place to give reservation or priority to persons from SC/ST/OBC categories in social welfare schemes being implemented for specially-abled persons;

(b) the State-wise numbers of specially-abled persons from SC/ST/OBC categories provided with medical aid equipments during last five years; and

(c) the State-wise percentage of specially-abled persons from SC/ST/OBC categories who could not get medical equipments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) The Department of Empowerment of Persons with Disabilities (Divyangjan) allocates 16.60% and 8.60% of the total budget earmarked for various schemes to SC and ST categories respectively. However, there is no provision in place to give reservation or priority to persons from OBC categories in social welfare schemes being implemented for specially-abled persons by this Department.

(b) At present, there is no provision to provide medical aid equipments to any category of persons with disabilities.

(c) Not applicable, in view of answer to (b) above.

†Original notice of the question was received in Hindi.